

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

R. P. No.4 of 2014

In

**Appeal Nos. 01 of 2012, 02 of 2012 & 05 of 2012 &
I.A. No. 50 of 2014**

Dated: 17th February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Gujarat State Petroleum Corporation Ltd.

**... Review Petitioner/
Respondent no.1**

Versus

Gail India Limited & Ors.

**... Respondent (s)/
Appellant (s)**

Counsel for the Appellant (s):

**Mr. Gopal Jain
Mr. Piyush Joshi
Ms. Sumiti Yadav**

Counsel for the Respondent (s):

**Mr. Raghu Nayyar and
Mr. Ankit Jain for GAIL
Mr. Rajat Navet for IOCL and
BPCL**

ORDER

We have heard the Learned Counsel for the Review Petitioner as well as the Respondents.

After making submissions for some time, the Learned Counsel for the Review Petitioner seeks permission to withdraw this Review Petition with the liberty to raise these grounds before the Hon'ble Supreme Court where the Appeal has already been filed.

Accordingly, this Review Petition is dismissed as withdrawn with the said liberty.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

mk/rt